

GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
(Power Section) Civil Secretariat
Srinagar/Jammu

Notification

Srinagar, the 16th of November, 2021

S.O. 387 - In exercise of the powers conferred by sub-section (1) of section 20 of the Code of Criminal Procedure, 1973, the Government hereby appoint following look after Naib Tehsildars to be the Executive Magistrate(s), who shall exercise all the powers of an Executive Magistrate within their respective territorial jurisdiction in District Kathua

S.No	Name of the Officer/Official	Present Place of posting
1.	Smt. Radhika Sohan (JKAS)	Tehsildar Mahanpur
2.	Sh. Dev Raj	LA Naib Tehsildar Chadwal
3.	Sh. Hans Raj	LA Naib Tehsildar Sherpur
4.	Miss Sushma Devi	LA Naib Tehsildar Sallan
5.	Mrs. Neha	LA Naib Tehsildar Kootah

By Order of the Government of Jammu and Kashmir.

sd/-
(Achal Sethi)
Secretary to Government
Dated :- 16-11-2021

No. LAW-Powr/13/2021-10

Copy to the:-

1. Principal Secretary to Government, Revenue Department.
2. Joint Secretary (J&K), Ministry Of Home Affairs, Government of India.
3. Divisional Commissioner, Jammu.
4. Deputy Commissioner Kathua. This is with reference to his letter No:- No. DCK/Adm/2021-22/1399 Dated: - 09-11-2021
5. General Manager, Government Press, Jammu for publication in an extra ordinary issue of the Government Gazette.
6. S.O. section, Department of Law, Justice and Parliamentary Affairs. (W.7.S.C)

sd/-
(Khursheed Ahmad Bhat)
Additional Secretary to Government